

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00258/2019
Chandigarh, this the 11th day of September, 2019

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

...
Amarjit Verma son of Late Sh. P.C. Verma, aged 60 years, Postman (Retd.) R/o House No. 3059, Housing Board Colony, Double Storey, Dhanas, U.T. Chandigarh – 160014.

....Applicant

**(Present: Mr. Madan Mohan, Advocate for Mr. V.K. Sharma,
Advocate)**

Versus

1. Union of India through the Secretary to Govt. of India, Department of Posts, Ministry of Communications and Information Technology, Dak Bhawan, New Delhi – 110001.
2. The Chief Post Master General, Punjab Circle, Sector 17, Chandigarh – 160017.
3. The Senior Superintendent of Posts, G.P.O. Sector 17, Chandigarh – 160017.
4. Senior Post Master, G.P.O. Sector 17, Chandigarh – 160017.

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Respondents

(Present: Mr. Mukesh Kaushik, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Learned counsel for the parties are in agreement that the respondents have already released the amount, as prayed in the O.A., and therefore this O.A. has been rendered infructuous and may be disposed of as such.

2. Learned counsel for the applicant, however, prayed that the applicant may be given liberty to make a representation to the respondents, if anything remains unpaid.
3. In view of the above, the O.A. is disposed of as having been rendered infructuous, with aforesaid liberty. All pending MAs also stand disposed of accordingly.

(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 11.09.2019

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